

File No. RCD-04010/1/2021-Regulatory-FSSAI  
**Food Safety and Standards Authority of India**  
(A Statutory Authority established under the Food Safety and Standards Act, 2006)  
Regulatory Compliance Division  
FDA Bhawan, Kotla Road, New Delhi – 110002

Dated, the 17<sup>th</sup> May 2022

**ORDER**

**Subject: Direction to ensure compliance with respect to labelling of Multi Source Edible Vegetable Oil– reg.**

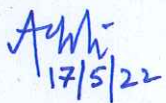
As per FSS (Prohibition and Restriction on Sales) Regulations, 2011, 'Multi-Source Edible Vegetable Oil shall not be sold under the common or generic name of the oil used in the blend but shall be sold as – Multi Source Edible Vegetable Oil.' Further, FSS (Labelling and Display) Regulations, 2020 also stipulates that, 'Every package containing an admixture of edible oils shall carry declaration immediately below its brand name/trade name on front of pack regarding the name and nature of each edible vegetable oil used in its preparation and their percentage by weight.

2. In view of the above provisions, it is requested to check and verify compliance of labels of all such oil products/manufacturers under your jurisdiction and in case of any violations w.r.t. labelling such as name of oil or deceptive labels creating erroneous impression regarding the nature of product, such FBOs may be immediately issued notices under intimation to FSSAI HQ. An Action Taken Report in the matter shall also be provided to FSSAI HQ by 1<sup>st</sup> June 2022 positively in the format attached herewith.

This issues with the approval of the Competent Authority.

Yours sincerely,

Enclosure: As above

  
17/5/22  
(Anil Mehta)

Director (Regulatory Compliance)

To,

All Commissioners of Food Safety of States/UTs

**Copy for information to: -**

1. Sr. PS to the CEO, FSSAI
2. All Regional Directors of FSSAI
3. CITO, FSSAI – for uploading this direction on FSSAI website.

